By Speed Post

F.No. 44(20)/2015-Judl. Government of India Ministry of Law & Justice Department of Legal Affairs Judicial Section

> Shastri Bhavan, New Delhi, Dated 28.7.2015

To.

Shri Anoopsingh Mohansingh Parihar, Advocate, 133, Pandey Layout, Khamala, Nagpur - 440025

Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

Sir

Please refer to your appeal dated 4.7.2015 which has been received in this office 20.7.2015 regarding furnishing of information sought under RTI Act, 2005.

- 2. Your appeal has been examined and it is found that the point-wise information given by the CAPIO vide his letter dated 03.07.2015 is already sent to you in a good manners (copy enclosed). The delay was also explained. The engagement of Law Officers/Counsels on behalf of Union of India/departments are available on Law Ministry website www.lawmin.nic.in. However, if you want you may visit our office to see the file or give personal hearing in this regard.
- 3. If you do not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely.

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(SURESH CHANDRA)

1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Copy to:

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).

RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.

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